

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3452 of 2020

Kali Paswan

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Kamdeo Pandey, Advocate

For the State : Mr. Suraj Verma, A.P.P.

Order No. 02

Dated 14th September, 2020

Heard the learned counsel for the respective sides.

So far as the defects No. 3, 4, 5(e), 9(i) and 9(ii) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the defect No. 9(iii), as pointed out by the office, is concerned, the same is ignored.

The petitioner apprehends his arrest in connection with Bagodar P.S. Case No. 202 of 2019, pending before the court of learned Judicial Magistrate, 1st Class, Giridih.

It has been alleged that country made liquors were seized from the shop of the petitioner.

Regard being had to the nature of the allegations, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This anticipatory bail application accordingly stands rejected.

(RONGON MUKHOPADHYAY,J.)